

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION.

Dated Shillong, the 20th October, 2021.

No. LJ (B).69/2012/55 – In exercise of the powers conferred by sub-section (1) and (4) of Section 20 of the Code of Criminal Procedure 1973 and in the interest of public service the Governor of Meghalaya is pleased to invest Smti Balakynthiew Rane, the power of Additional Deputy Commissioner within East Jaintia Hills District with immediate effect till she holds the said post.

No. LJ (B) 69/2012/55-A – In exercise of the powers conferred under sub-section (1) and (2) of Section 20 of the Code of Criminal Procedure, 1973 and in the interest of public service the Governor of Meghalaya is pleased to appoint Jonathan Shylla, as the Extra Assistant Commissioner within East Jaintia Hills District with immediate effect till he holds the said post.

sd/-
(W. Khyllap),
Commissioner & Secretary to the Govt. of Meghalaya,
Law (B) Department

Memo No. LJ (B). 69/2012/55-B,

Dated Shillong, the 20th October, 2021.

Copy forwarded to:-

1. The Deputy Commissioner, East Jaintia Hills District, Shillong with reference to your letter No. EJHD/CON.22/MISC/2016/Pt..V/69 dated 4th October, 2021.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. Personnel & A.R. (A) Department for information.
4. Officer concerned.
5. DEO (Data Entry Operator) Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

Sannam

Deputy Secretary to the Govt. of Meghalaya,
sk Law (B) Department.